

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:189  
ANSWERED ON:27.02.2007  
FUNDS FOR DEVELOPMENT OF PRIMITIVE TRIBES  
Reddy Shri Karunakara G.

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

- (a) whether the Government of Karnataka has sent a proposal to the Union Government for sanction and release of Rs.59 lakhs under Centrally sponsored scheme (50 per cent Central + 50 per cent Stat
- (e) for development of Primitive Tribal Groups;
- (b) if so, the details thereof;
- (c) whether the utilisation certificate for the amounts released during previous years has already been sent by the Karnataka Government; and
- (d) if so, the time by when the balance grant is likely to be released to the Karnataka Government?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAH)

(a) to (d): The State Government of Karnataka originally sent a proposal for Rs.59.00 lakhs under the 100% Central Sector Scheme of Development of Primitive Tribal Groups. This was later revised by the State Government for Rs.33.69 lakh, as per funds allocated to the State, for activities like construction of check dams, roads, repair of houses, supply of bullocks, minor irrigation works, wells, self employment etc. in Mysore, Kodagu, Udupi and Dakshina Kannada Districts of the State. The Ministry has already sanctioned Rs.33.69 lakh to the State Government. In addition, Rs.12.50 lakh has also been sanctioned to the State Government for insurance coverage of PTGs under Janashree Bima Yojana. Additionally, Rs.8.35 lakh has been sanctioned to an NGO-project recommended by the State Government in Mysore District. The State Government of Karnataka has sent all utilisation certificates of the previous grants. There are no balance funds due to the State of Karnataka under the scheme for Development of PTGs during the year 2006-07.